

Wages of Reserve Pool Masteer

4252 Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state.

(a) what is the daily rate at which the reserve pool mazdoor under the Dock Workers (Regulation of Employment) Scheme at each of the ports of Bombay, Calcutta and Madras is paid.

- (i) on days he is granted leave with pay,
- (ii) when he is granted a festival holiday with pay;
- (iii) when he is assigned time rate work, and
- (iv) when his minimum guarantee of 21 days wages is calculated, and

(b) if the rate of pay varies at any one port for the four above stated purposes, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b) A statement giving the requisite information is laid on the Table of the Sabha [See Appendix VIII, annexure No 63]

Dock Labour Boards

4253 Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state

(a) what categories of workmen have been brought under listing schemes by the Dock Labour Boards at Bombay, Calcutta and Madras;

(b) how many workers have been listed in each of such categories,

(c) when the process of listing commenced for each category at each port, and

(d) when it was completed?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (d). A statement giving the requisite information is laid on the Table of the Sabha [See Appendix VIII, annexure No 64]

Decasualisation scheme for Dock Workers

4254 Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether any draft schemes for the decasualisation of the dock workers under the Dock Workers (Regulation of Employment) Act have been published for the Ports of Cochin, Vizagapatnam and Kandla;

(b) if so, when;

(c) what steps Government have taken to finalise the said schemes, and

(d) when it is proposed to implement such schemes?

The Deputy Minister of Labour (Shri Abid Ali): (a) Draft Dock Workers (Regulation of Employment) Schemes for the ports of Cochin and Vizagapatnam only have been published. No Scheme for Kandla has been prepared.

(b) On 2nd June, 1958

(c) and (d) Comments received have been examined and the Schemes are likely to be finalised shortly.

Absenteeism in Industrial Establishments

4255. Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state

(a) the instructions relating to the definition of absenteeism which have been given to the employers to enable them to submit their returns for ascertaining the rate of absenteeism in industrial establishments for the purpose of publication in the Indian Labour Gazette,

(b) whether the definition of absenteeism for such returns has been amended in the light of the comments made by the Rege Labour Investigation Committee; and

(c) whether any steps have been taken to ensure that industrial employers submit returns on absenteeism based on a uniform definition of

what constitutes absenteeism irrespective of whether there is in vogue a monthly system or a permanent leave reserve system?

The Deputy Minister of Labour (Shri Abid Ali): (a) The instructions issued to employers regarding absenteeism are that a worker, who reports for any part of a shift, is to be considered as present. A worker is to be considered scheduled to work when the employer has work available and the employee is aware of it, and when the employer has no reason to expect, well in advance, that the employee will not be available for work at the specified time. The following examples will illustrate the application of this principle. An employee on a regularly scheduled vacation should not be considered as scheduled to work or absent. The same is true during an employer ordered lay-off. On the other hand, an employee who requests time off at other than a regular vacation period should be considered as absent from scheduled work until he returns, or until it is determined that the absence will be of such duration that his name is removed from the list of active employees. After this date, he should be considered as neither scheduled to work nor absent. Similarly an employee who quits without notice should be considered as absent from scheduled work until his name is dropped from the active list. If a strike is in progress, workers on strike should be considered as neither scheduled to work nor absent, since data on time lost because of strikes is collected by other means.

(b) The definition of absenteeism adopted in the *proforma* is the same as recommended by the Rege Committee in its main report.

(c) Yes.

Employees' State Insurance Act

4256. Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) at what centres in each State are medical benefits being provided

for the members of the family of the workers insured under the Employees' State Insurance Act;

(b) when such extension of medical benefits to the family members of the insured workers will be made effective in other States; and

(c) which States have not as yet agreed to cooperate in extending medical benefits to the families of the insured workers?

The Deputy Minister of Labour (Shri Abid Ali): (a) (i) Andhra Pradesh: Hyderabad, Secunderabad, Visakhapatnam, Chittivasa, Nellimaria, Eluru, Vijayawada, Mangalagiri and Guntur.

(ii) Assam: Gauhati, Tinsukhia, Makum, Dhubri and Dibrugarh.

(iii) Bihar: Patna, Monghyr, Katihar and Samastipur.

(iv) Madhya Pradesh: Indore, Jabalpur, Gwalior, Burhanpur, Ujjain and Ratlam.

(v) Mysore: Bangalore.

(vi) Punjab: Ambala, Amritsar (Chhehrata and Verka), Batala, Bhilwani, Jagadhri, Abdullapur (Yamunanagar), Jullundur and Ludhiana.

(vii) Rajasthan: Jaipur, Jodhpur, Bikaner, Pali-Marwar, Bhilwara, Beawar and Sawai-Madhopur.

(b) Most of the remaining areas are likely to be covered during the current year and the rest before the close of the 2nd Plan period.

(c) All State Governments have agreed in principle.

Steering Committee on Wages for Industrial Workers

4257. Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) how often and when the tripartite Steering Committee on Wages for industrial workers has met;